

(a) whether the All India Bank Officers Confederation submitted a memorandum to the President on 30 July, 1990;

(b) if so, the main demands raised in the memorandum; and

(c) the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes, Sir.

(b) The AIBOC in its memorandum has demanded restructuring of banking system, take over of private sector banks, bipartism and industrial relations, participative management, amendment to Industrial Disputes Act, constitution of administrative tribunal for bank officers, pension, staff shortage, etc.

(c) Government welcomes any suggestion that would help further improvement in the banking system. While the Government appreciates AIBOC's gesture towards better customer service, productivity and efficiency, some of the issues like staff shortage, alleged unilateral actions of the Government/Indian Bank's Association in varying the settled service conditions of offices, etc. are misconceived and did not warrant any specific action on the part of the Government.

Conference of State Law Ministers

3963. SHRIMATI BASAVA-RAJESWARI:

SHRI DHARMESH PRA-SAD VARMA:

SHRI NANDLAL MEENA:

SHRI P. M. SAYEED:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a conference of the State Law Ministers was held in New Delhi July, 1990;

(b) if so, the outcome of that conference;

(c) whether Government are evolving a system to ensure quick and cheap justice to people; and

(d) if so, the details thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b) Yes, Sir. The views widely shared at the meeting of Law Ministers were that there should be proper screening of cases to be filed by Government, that vacancies in judiciary should be filled up expeditiously, that judicial administration should be modernised, that Section 80 CPC notices should be carefully screened to redress genuine grievances of citizens at that stage itself, that principles of natural justice should be adhered to at every stage in administration, that efforts should be made to devise alternative procedures for resolving differences before they become disputes in courts and that Governments should be encouraged to refer disputes involving Government Departments to Lok Adalats.

(c) and (d) Various steps like grouping of cases involving common questions of law, constitution of special benches, etc., have been taken to reduce pendency of cases in courts. A Committee of three Chief Justices of High Courts has been constituted by the Government in January, 1989 to study the problem of arrears in courts and to suggest remedial measures.

Exports by Agarbatti Industry

3964. SHRIMATI BASAVA-RAJESWARI:

SHRI MADHAVRAO SCINDIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether the agarbatti industry is facing grave challenge and competition in overseas markets from Japan and China; and

(b) if so, the steps taken to help the industry to have its due position in the overseas markets?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) Yes, Sir.

(b) To promote exports of agarbatti, cash compensatory support @10% and import replenishment @15% have been granted. Other incentives available for exporting units in general such as duty free import of raw materials under Duty Exemption Entitlement Scheme, Duty drawback, exemption under section 80 HCC of Income Tax, in respect of export profits, retention of 10% of foreign exchange earnings for export promotion activities etc., are also available to exporters of agarbatti.

Incentives to States to aid exports

3965. SHRIMATI BASAVARAJESWARI: Will the Minister of COMMERCE be pleased to state:

(a) whether the federation of Indian Export Organisation has urged Government to provide incentives to the States to aid exports and create infrastructure for it;

(b) if so, whether any scheme has been formulated by Union Government;

(c) if so, the details thereof; and

(d) what type of incentives are provided by Union Government to the States to aid exports at present?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): (a) to (c) No, Sir. However, some general suggestions in this regard are being made by different organisations including the FIEO.

(d) The general package of export promotion measures including infrastructure incentives are available to the exporters in all States.

[*Translation*]

Foreign Tours of Chairmen of Public Sector Banks

3966. SHRI SANTOSH KUMAR GANGWAR: Will the Minister of FINANCE be pleased to state:

(a) the details of foreign tours undertaken by Chairman of each public sector bank during the last two years, year-wise, alongwith the objectives of each such tour; and

(b) the total amount spent as travelling allowance on the above foreign tours and the amount of such allowance paid to each bank Chairman, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b) The information is being collected and to the extent available will be laid on the Table of the House.

[*English*]

Time Allotted to National Languages over T.V.

3967. SHRI A. K. A. ABDUL SAMAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the break-up of total telecast time among various national languages and English during the last four quarters, State-wise, language-wise and quarter-wise;

(b) the corresponding break-up of telecast time of national programmes among various national languages and English; and

(c) the policy regarding the allocation of time to the national languages?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (c) The information is being collected and will be placed on the Table of the House.